

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF M/S LAKEFOREST WINES PRIVATE LIMITED

1.	Name of corporate debtor	M/S LAKEFOREST WINES PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	2 nd August, 2005
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Nct Of Delhi & Haryana, under the Companies Act, 1956
4.	Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	CIN:- U51909DL2005PTC139231
5.	Address of the registered office and principal office (if any) of corporate debtor	Regd. Off. Address :- E-186, BASEMENT, GREATER KAILASH-I NEW DELHI- 110048 INDIA
6.	Insolvency commencement date in respect of corporate debtor	13 th February, 2020.
7.	Estimated date of closure of insolvency resolution process	11 th AUGUST, 2020 (180 th Days From the date of commencement of Insolvency)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	MUKESH KUMAR GROVER REG. NO:-IBBI/IPA-001/IP-P00383/2017-18/10640
9.	Address and e-mail of the interim resolution professional, as registered with the Board	102, B-3 PRERNA COMPLEX SHUBHASH CHOWK LAXMI NAGAR, DELHI-110092. mukesh@mjra.co.in
10.	Address and e-mail to be used for correspondence with the interim resolution professional	102, B-3 PRERNA COMPLEX SHUBHASH CHOWK LAXMI NAGAR, DELHI-110092. mkgrover@legalresolution.in
11.	Last date for submission of claims	27 th day of February, 2020,
12.	Classes of creditors, if any, under clause (b) of sub-section (6a) of section 21, ascertained by the interim resolution professional	Not Applicable.
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable.
14.	(a) Relevant Forms and (b) Details of authorized representative are available	(a) Are Available at :- https://ibbi.gov.in/home/downloads (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal, (New Delhi Bench-II) has ordered the commencement of Corporate Insolvency Resolution Process of Corporate Debtor namely M/s LAKEFOREST WINES PRIVATE LIMITED vide Order No. CP. No. (IB)- 2124(ND)/2019 dated 13th February, 2020)

The creditors of M/s LAKEFOREST WINES PRIVATE LIMITED are hereby called upon to submit their claims with proof on or before 27th February, 2020 to the Interim Resolution Professional at the address mentioned against entry No. 9 above.

The financial creditors shall submit their claims with proof by electronic means only All other creditors may submit the claims with proof in person by post or by electronic means

Financial Creditors, Workmen or Employees, Authorized representative of group of workmen & employees, & other creditor respectively, as the case may be.

Submission of false or misleading proofs of claim shall attract penalties.



Mukesh Kumar Grover
Interim Resolution Professional

In the matter of M/s LAKEFOREST WINES PRIVATE LIMITED)
REG. NO:- IBBI/IPA-001/IP-P00383/2017-18/10640

Date :- February 13, 2020

Place:- New Delhi